

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Petition No. 1/TT/2023**

- Subject** : Petition under Section 79(1)(c) & (d) of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of tariff for the inter-state transmission lines of the Petitioner for 2015-16 to 2018-19.
- Date of Hearing** : 6.2.2024
- Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Haryana Vidyut Prasaran Nigam Limited (HVPNL)
- Respondents** : Power Grid Corporation of India Limited (PGCIL) & 3 others
- Parties present** : Shri Tarun Kumar, Advocate, HVPNL  
Ms. Rohini Prasad, Advocate, BSPHCL  
Ms. Swapna Seshadri, Advocate, HPPTCL  
Ms. Aishwarya Subramani, Advocate, HPPTCL

**Record of Proceedings**

The order in the instant petition was reserved on 6.9.2023. However, the order could not be issued prior to Shri I.S. Jha, Member, demitting the office. Accordingly, the matter is listed for hearing today.

2. The learned counsel for the Petitioner submitted that arguments have been completed in the matter. Therefore, the Commission may accordingly pass orders.

3. After hearing the parties, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

